

UID No. 133/2019
Fresh SC No. 22/2019
FIR No. 25/19, PS Nangloi
U/s 376/506 IPC &
Sec. 6 POCSO Act
(Date of arrest 16.01.2019)

State Vs. Rakesh

17.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Kamal Jindal, Ld. Counsel for accused Rakesh
IO W/SI Reena
(all three present through video conferencing)*

This is an application moved U/s 439 Cr.PC on behalf of accused/applicant Rakesh for grant of interim bail.

IO has informed that she could not trace the victim.

IO to enquire about the circumstances and facts for the ground taken for interim bail and submit the report by 18.06.2020 and to remain present for hearing through video conferencing.

Be listed for hearing on 18.06.2020 at 2 pm through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/17.06.2020